

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 275 of 2018

IN THE MATTER OF:

Sparold Technologies Pvt. Ltd. & Anr.

...Appellants

Vs

Shuchindra Narendra Gadre & Ors.

....Respondents

Present:

For Appellant: Ms. Radhika Gautam, Advocate.

For Respondents:

ORDER

06.09.2018: While the Appellants have preferred this appeal against an interim order dated 8th May, 2018, submitted that the National Company Law Tribunal, Mumbai Bench, Mumbai earlier on 9th January, 2018 passed an interim order prohibiting the Respondent to remove one of the Appellant as Director. The copy of the order passed by the Tribunal has not been communicated to the Appellants, nor certified copy of the same has been received by them. The Respondents thereafter moved an application for interim relief, it was opposed by the Appellants. The Tribunal thereafter passed order directing payment of arrears of the remuneration to the Respondent – Director by interim order dated 8th May, 2018.

Having heard learned counsel for the Appellants while we are not inclined to interfere with the impugned order dated 8th May, 2018, which relates to

payment of salary in favour of the Respondent which otherwise will not affect the Appellants, we allow the Appellants to bring to the notice of the Hon'ble Member Judicial, Mumbai Bench, who passed the order dated 9th January, 2018 with request to direct the Registry to issue a copy of the said order. We hope and trust that when the matter would be brought to the notice of Hon'ble Member Judicial, he will take steps to make available copy of order dated 9th May, 2018, if any, passed by the Tribunal.

The appeal stands disposed of with aforesaid observations.

Let a copy of this order be communicated to Hon'ble President, NCLT, 6th Floor, ITBP Building, Block-3, CGO Complex, New Delhi, for information.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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